

CAT orders for promoting SOs to USs

3928. DR. CHANDAN MITRA : Will the PRIME MINISTER be pleased to state :

(a) whether Government, while promoting 900 Section Officers as Under Secretary had excluded 47 directly recruited Section Officers of 1995-97 batches resulting in bleak career of languishing for 10-12 years in the Under Secretary Grade against the normal residency period of five years;

(b) if so, the reasons therefor;

(c) whether the Central Administrative Tribunal in its Order dated 9 May, 2011 has directed Government to include the direct recruits in the promotion list by allowing two years of relaxation in eligibility service;

(d) if so, the reasons for delay in implementing this order by the stipulated date of 3 July, 2011; and

(e) the immediate steps taken by Government for implementation of the CAT orders in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Promotion in various grades of Central Secretariat Service (CSS) are made as per CSS Rules and Regulations, whereby all officers who are eligible to be included in the zone of consideration are considered by the Departmental Promotion Committee (DPC), which recommends promotion on the basis of evaluation of service records.

In a specific case relating to promotion to the grade of Under Secretaries for Select List 2003 to 2008, there were cases where promotee Section Officers were considered for promotion ahead of Direct Recruit Section Officers, who, although being senior to promotee Section Officers, did not fulfill the condition of eight years of approved service prescribed under the CSS Rules.

(c) to (e) CAT, Principal Bench has passed an order dated 09.05.2011.

In the said order CAT has directed DoPT and UPSC to prepare a fresh Select List for 2003 of Under Secretary by considering the of me direct recruits who may be short of eligibility service by up to two years as per the approved seniority list of Section Officers, and make promotion accordingly.

The Tribunal has also directed that the eligibility criteria as regards direct recruits shall be reduced only by a period of two years, and only such of the direct recruits would be benefitted who may be falling short of the eligibility criteria by two years, and not others.

The order of CAT is being examined in consultation with Ministry of Law & Justice.

Cases handed over to CBI

3929. SHRI KALRAJ MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Supreme Court has recently remarked that only cases of big crimes in which big people are involved should be handed over to CBI; and

(b) whether Government is issuing guideline for not handing over the cases relating to mediocre offences to CBI, in view of Supreme Court's remarks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No such remarks from Hon'ble Supreme Court has come to the notice of the Government.

(b) Does not arise in view of (a) above.

Biometric access control in Ministries

3930. SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government has decided for compulsory installation of biometric access control system in all the Ministries and Departments of Government and to link incentives to attendance for Government employees;

(b) if so, the details thereof and reasons for such a decision; and

(c) the expectations of Government about the outcome of these decisions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) No, Sir. The instructions on punctuality envisage that necessary measures for enforcement of punctuality are to be evolved by the Head of Offices and Departments in the light of the broad objective. Some Ministries and Departments have adopted installation of Biometric Access Control System in their offices.